

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p>OA NO. 15/05 AJIT PRATAP SINGH VS. U.O.I. 03.03.05 Indresh Sharma, counsel for the applicant. Heard the learned counsel for the applicant. The applicant has challenged the order dated 14.10.03, Annexure A-1, whereby in response to applicant representation dated 1.7.03 the respondents have communicated that he could not be selected in the selection for the post of U.D.C relating to the year 1996-97. The applicant has claimed that he should have been considered for promotion to the post of U.D.C against the vacancy of S.C. category in the year 1995-96. The cause of <u>arisen of</u> action had arisen in 1996-97 when vacancies <u>arisen</u> in 1995-96 were filled. This case is badly barred by the limitation. The applicant has also not filed any application for condonation of delay. In this backdrop, this O.A. is dismissed on the ground of limitation.</p> <p><i>copy given</i> 312 VJC E/3106 dt</p> <p><i>W.W.W.</i> [M.L.CHAUHAN] MEMBER [J]</p> <p><i>V.K.Majortia</i> [V.K.MAJORTA] VICE CHAIRMAN.</p>